

I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :

- (i) S. O 103 published in Gazette of India dated the 2nd January, 1971 regarding the Management of the Hira Mills Limited, Ujjain.
- (ii) S. O. 685 published in Gazette of India dated the 9th February, 1971 regarding the management of the New Bhopal Textile Mills Limited, Bhopal. [*Placed in Library. See No. LT—75/71.*]

(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Libray. See No. LT—76/71*]

(3) A statement explaining the reasons as to why the Hindi version of the papers mentioned at (2) above could not be laid on the Table simultaneously. [*Placed in Library. See No. LT—77/71.*]

(4) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :

- (i) Report (1969) of the Tariff Commission on the Price Structure of man-made fibres and Yarns Industry-Rayon Type Cord.
- (ii) Government Resolution No. 2 (12) Tax/F70 dated the 27th February, 1971 (Hindi and English versions)

notifying Government's decisions on the above Report. [*Placed in Library. See No. LT—78/71.*]

(5) A statement showing reasons why the documents mentioned at (3) above could not be laid on the Table within the period prescribed in sub-section (9) of section 16 of the said Act. [*Placed in Library. See No. 79/71*]

RICE MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1971, BENGAL LAND REFORMS (AMENDMENT) ACT, 1971, AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, ETC., ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI ANNASAHIB P. SHINDE): I beg to lay on the Table :—

(1) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 105 in Gazette of India dated the 23rd January, 1971 under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958. [*Placed in Library. See No. LT—80/71*]

(2) A copy of the West Bengal Land Reforms (Amendment) Act, 1971 (Hindi and English versions) (President's Act No. 3 of 1971), published in Gazette of India dated the 8th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970. [*Placed in Library. See No. LT—81/71*]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1970 published in Notification No. G. S. R. 2042 in Gazette of India dated the 19th December, 1970.

[Shri Annasahib Shinde]

- (ii) The Sugar (Price Determination) Tenth Amendment Order, 1971 published in Notification No G S R, 40 in Gazette of India dated the 1st January, 1971
- (iii) The Orissa Rice (Movement Control) Amendment Order, 1971 published in Notification No G S R 65 in Gazette of India dated the 9th January, 1971
- (iv) The Sugar (Price Determination) Order, 1971 published in Notification No G S R 66 in Gazette of India dated the 8th January, 1971. [Placed in Library See No IT—82/71]
- (4) A copy of Notification No G S R 64 published in Gazette of India dated the 9th January, 1971 making certain amendment to Notification No G S R 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955 [Placed in Library See No. LT—83/71]
- (5) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and supervising Experiments on Animals, Bombay, for the year 1969-70 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules 1965 [Placed in Library See No. LT—84/71].
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1969-70 along with the Audit Report thereon, under sub-rule (5) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962 [Placed in Library See No. LT—85/71].
- (7) A copy of the Food Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G S R 396 in Gazette of India dated the 19th March, 1971, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT—86/71].

(8) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1969-70 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 [Placed in Library. See No LT—87/71]

REPORT OF COMPTROLLER AND AUDITOR
GENERAL, 1969-70, APPROPRIATION
ACCOUNTS, RAILWAYS, 1969-70,
ETC.

SHRI ANNASAHIB P SHINDE On
behalf of Shri Vidya Charan Shukla, I beg
to lay on the Table

(1) A copy of the Report of the Comptroller and Auditor General of India on the accounts of Central Government (Railways) for the year 1969-70, under article 151 (1) of the Constitution

(2) A copy of Appropriation Accounts, Railways, for 1969-70, part I review

(3) A copy of Appropriation Accounts, Railways, for 1969-70, Part II-Detailed appropriation Accounts

(4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1969-70. [Placed in Library See No LT—87/71]

NOTIFICATIONS UNDER INDIAN
TELEGRAPH ACT, AND ANNUAL
REPORTS OF HINDUSTAN TELE-
PRINTERS LTD, MADRAS AND
INDIAN TELEPHONE INDUS-
TRIES LTD BANGALORE

THE MINISTER OF COMMUNICA-
TIONS (SHRI SHER SINGH) : I beg to lay
on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

(i) The Indian Telegraph (Ninth Amend-
ment) Rules, 1970 published in